IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD

Original Application No.20/878/2019

Date of Order: 26.09.2019

Between:

D. Ashok Babu S/o Late D. Lakshmi Narayana Aged about 44 years, BPM (off duty) Group C Rantikota BO

A/W Palasa SO, Srikakulam District. Applicant

AND

- The Union of India rep. by its Secretary
 Ministry of Communications and I T Department of Posts
 Dak Bhavan, Sansad Marg
 New Delhi 110 001.
- The Director of Postal Services
 Office of Post Master General
 A.P.North Eastern Region
 Visakhapatnam 530 004.
- 3. The Chief Post Master General Department of Posts, A.P. Region Region, Vijayawada.
- The Post Master General Department of Posts, North Eastern Region MVP Colony, Visakhapatnam.
- The Superintendent of Post Offices
 Srikakulam Division, Srikakulam District.
 Respondents

Counsel for the Applicant ... Mr. R. Satyanarayana Murthy Counsel for the Respondents ... Mrs. K. Rajitha, Sr. CGSC

CORAM:

Hon'ble Mr. B.V. Sudhakar, Member (Admn.)

ORAL ORDER

- 2. The OA is filed for non-disposal of the representation of applicant dated 7.6.2019 (Annexure A9) by the respondents.
- 3. Brief facts of the case are that the applicant was appointed as Branch Post Master on 21.01.1997 on compassionate grounds. Respondents issued chargememo dated 18.09.2017 framing two Article of charges in regard to Social Security Pension and Wage payments to MGNREGS. Enquiry was conducted and inquiry Report dated 04.03.2019 was submitted, wherein both the Articles of charges have been held as proved. The Disciplinary Authority imposed the penalty of removal from service on 23.05.2019. Against the same, applicant has made a representation on 07.06.2019 and the same is stated to be pending as on date. Being aggrieved for non-disposal of the representation, the OA has been filed.
- 4. The contentions of the applicant are that respondents are sitting over his representation, which is not fair. His only prayer in the OA is for early disposal of the representation.
- 5. Heard both the counsel and perused the pleadings on record.
- 6. The applicant was proceeded on disciplinary grounds and, after conducting inquiry, he was removed by the competent authority from the

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service. Against imposition of penalty of removal, applicant represented to the concerned authority on 07.06.2019. It is more than 3 months, since the representation has been made. The learned counsel for the applicant has submitted that the representation be disposed at the earliest so that applicant could get his legitimate relief. This is a fair request.

7. After hearing both sides, it would be proper to direct the respondents to dispose of the representation of the applicant within a period of 8 weeks from date by issuing a speaking and a well reasoned order, keeping in view the extant rules and regulations of the respondents' organization.

With the above directions, the OA is disposed of with no order as to costs.

(B.V. SUDHAKAR) MEMBER (ADMN.)

Dated, the 26th day of September, 2019

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